

To

Mr. Sanoj Kumar Jha

The Secretary

Central Electricity Regulatory Commission

Chanderlok Building, 36 Janpath

New Delhi-110001

Subject: Comments/ Suggestions on The Draft regulations “Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.

- **Regulation-4: Eligibility for Issuance of Certificates**

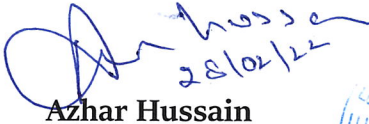
(comments/suggestion)

Clarification required on weather REC certificates on account of self-consumption can be utilized for meeting the obligation of subsidiary/associated/group of companies.

- **Regulation-6: Grant of Accreditation for certificates and Regulation-8: Grant of Registration of certificates miss-match.**

According to **Regulation 6 (1)**, Accreditation for Certificates to the eligible entities connected to intra-State transmission system shall be granted by the State Agency Provided that the entities granted accreditation for Certificates under the REC Regulations, 2010 shall remain valid for 5 years. Whereas according to **Regulation 8** on the registration once granted is valid for 15 years. Hence there is a mismatch in periodicity between Accreditation of certificates and Grant of registration of certificates.

For Kreate Energy (I) Private Limited


28/02/22

Azhar Hussain

Company Secretary

Date: 28th February, 2022

Place: New Delhi

